

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1789/2004

Wednesday, this the 28th day of July, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

Shri Rajender Pal Chawla
s/o Late Shri Sohan Lal Chawla
r/o F-8, Pkt.-L, Sheikh Sarai
Phase-II, New Delhi-17

...Applicant
(By Advocate: Shri M.L.Chawla)

Versus

1. Union of India
through its Secretary
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi-11

2. Principal & Medical Superintendent
Safdarjang Hospital, New Delhi-16

3. Director General
Health Services
Nirman Bhawan, New Delhi-11

...Respondents

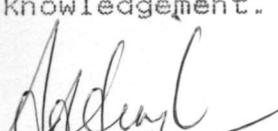
O R D E R (ORAL)

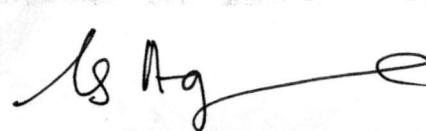
Justice V. S. Aggarwal:

Learned counsel for applicant states that the applicant would submit a representation pertaining to expunging/ removal of the adverse remarks for the years 1994-95 and 1995-96 and thereafter, if need arises, he will take recourse in law. Subject to aforesaid, he does not press the present petition.

2. Allowed as prayed. Dismissed as withdrawn.

3. The additional sets filed by the applicant along with OA should be returned to him against an acknowledgement.


(S. A. Singh)
Member (A)


(V. S. Aggarwal)
Chairman

/sunil/